

Floor	Total Area
Twelfth Floor	1744.55
Thirteenth Floor	1652.40
to Nineteenth Floor	each
Service Floor	1890.77
<i>Windsor Place Hotel Site:</i>	
Lower Basement	9221.18
Upper Basement	9221.18
Basement	4229.03
Ground Floor	4201.215
Mezz. Floor	2774.315
Plenum Floor	1871.130
Low Rise Tower (8th Floor)	8367.44
Restaurant Floor	855.60
High Rise Tower (13th Floor)	9475.245
Bridge Tank	54.3
First Service Floor	2774.315
Second Service Floor	728.865

#### Allotment of land in joint names

'376. SHRI GHHOUSE MOHIUD  
DIN SHEIKH: Will the Minister of  
WORKS AND HOUSING be pleased  
to state:

<a) whether Government are aware that the -  
majority of the members of House Building  
Co-operative Societies at the time of getting  
the plots of land are either retired from the  
service or are near retirement, if so,  
whether Government propose to allow  
these members of the societies to get  
registration of plot of land done in joint names  
with any of their family members, son,  
daughter, husband and wife in order to  
get the loan for house building:

(b) if not, what are the reasons  
therefor; and

(c) if answer to part (a) above be in  
affirmative, what are the rules

and procedure under which this can be  
done?

THE MINISTER OF PARLIAMENTARY  
AFFAIRS AND WORKS AND HOUSING  
(SHRI BHISHMA NARAIN SINGH); (a)

The members of the cooperative house  
building societies in Delhi are permitted to  
execute the sub-leases in joint names with any  
of their family members viz. their son,  
daughters, husband/wife etc.

(b) Does not arise.

(c) Where perpetual sub-lease has not  
been executed the registration in the joint  
name is permitted without insisting on gift-  
deed. In cases where the perpetual sub-lease  
has been executed.  
substitution/addition/deletion is permitted by  
way of gift deed except in case of  
husband, wife or dependent children where  
a fresh sub-lease

deed superceding the original one is necessary.

**Procurement and issue price of wheat and rice**

\*377. SHRI R. R. MORARKA; Will the Minister of AGRICULTURE be pleased to state:

(a) what is the procurement price for wheat and rice and what is the issue price to the consumers of the same at present;

(b) what is the total loss suffered by Government per quintal of wheat and per quintal of rice presently;

(c) the total amount of food subsidy paid during the last three financial years and the expected amount during the current year; and

(d) whether any effort is being made to reduce the cost of storage and distribution?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (RAO BIRENDRA SINGH): (a) and (b) A statement is laid on the Table of the Sabha.

(c) The total amount of Food subsidy paid during the last 3 financial years and that budgeted during 1982-83 is as follows:—

	Rs. in Crores
1979-80	600
1980-81	650
1981-82	700
1982-83 (BE)	700

The revised estimates for 1982-83 are yet to be finalised.

(d) The Food Corporation of India is making constant endeavour to reduce the cost of storage and distribution by streamlining the system.

**Statement**

(a) The procurement price of wheat has been fixed at the rate of Rs. 142/- per quintal for 1982-83 rabi marketing season. The procurement price of levy rice is fixed by the Govt. of India for each State separately keeping in view the various statutory and non-statutory charges. However, the procurement prices of paddy which are uniform are as under for the Kharif 1982-83 marketing season:—

Paddy	Rate Rs. per quintal
Common . . . . .	122
Fine . . . . .	125
Superfine . . . . .	130

The issue of prices of wheat and rice at present are as under:—

Rice	Central issue price per quintal
(w.e.f. 1-10-82)	
Common . . . . .	188
Fine . . . . .	200
Superfine . . . . .	215
Wheat (w.e.f. 1.8.82)	Rs. 160/- (public Distribution System) Rs. 185 - (Flour Mills)

(b) The total loss estimated by Govt. of India per quintal of wheat and rice as per budget estimates of 1982-83 is as under:—

Wheat	Rs. 40.02 per quintal
Rice	Rs. 39.81 per quintal